

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-104

Appeal No. - 317/252/ND/2020

IN THE MATTER OF:

QUANTUM POWER TECH PRIVATE LIMITED

Vs.

RoC

....Applicant

.....Respondent

SECTION

U/s 252

Order delivered on 23.10.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Ms. Kiran Rana

For the Respondent

: Mr. Alok Pandey, ARoC, Mr. Vipul Aggarwal, Counsel for IT Deptt.

ORDER

Mr. Alok Pandey has appered on behalf of RoC and Mr. Vipul Aggarwal has appeared on behalf of Income Tax Department. Mr. Suresh Pandey, CS, while travelling in his car appeared before us. Hence we are not permitting Mr. S Pandey to argue the case. Adjourn the case on **17.11.2020.**

In the meantime, Ld. ARoC and Ld. Counsel for Income Tax Deptt. are directed to file their reply/report 2 days before the next date of hearing.

-Sd-

(K.K. VOHRA)
MEMBER (T)

-Sd-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)